

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Appeal No. 115 of 2006**

Dated : July 17 , 2007

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. A.A.Khan, Technical Member

Steel Furnace Association of India (Punjab Chapter) ...Appellant
V/s.
P.S.E.R.C. & Ors. Respondents

Counsel for the Appellant : Mr. Manoj Madhvan for Mr. Sanjay Sen

Counsel for the Respondents : Mr. M.G. Ramachandran, Mr. Anand K. Ganeshan
and Ms. Swapna Seshadri for PSERC
Mr. P.S.Bhullar, Mr. Shashwat Kumar and
Mr. Shyam Lal , Dy. Director for PSEB
Mr. Sanjay Jain and Mr. Mukesh Kumar for
State of Punjab

ORDER

The learned counsel for the Commission states that the effect to the judgment dated May 26, 2006 rendered by us in appeal nos. 4,13,14,23,25,26,35,36,54 and 55 of 2005 shall be given in the tariff order for the year 2007-2008. He says that the grievances of the appellant on that count will not survive.

The learned counsel for the appellant states that in view of the statement of the learned counsel for the PSERC the appeal has been rendered infructuous. Accordingly, the appeal is disposed of as such.

Though the appeal has been disposed of, the Commission shall file the status report with regard to the implementation of our judgment dated May 23, 2006 within seven weeks.

(A.A. Khan)
Technical Member

(Anil Dev Singh)
Chairperson